

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 186**  
**(IB)-199(PB)/2019**

**IN THE MATTER OF:**

Pankaj Pandey ..... Applicant/petitioner  
v.  
M/s. Cosmos Infra Engineering (India) Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 14.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the petitioner: -  
For the Respondent(s): Ms. Kanishka Prasad, Adv.

**ORDER**

The matter is pending before Hon'ble the Supreme Court wherein the proceedings before this Tribunal have been stayed. Hearing is deferred to 05.08.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**